

FIR No.548/2020
u/s 188/392/356/379/34 IPC
PS Punjabi Bagh
S/v Ravi Kant

17.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Mayank Khurana, Ld. Advocate for the applicant / accused
Ravi Kant.

An application for grant of bail is moved on behalf of accused / applicant Ravi Kant.

It is submitted by Id. Counsel for the applicant / accused that accused has been granted bail in the present FIR on 14.05.2020, however, he is still in JC. It is further submitted that charge sheet has been filed and accused is no more required for any interrogation. It is also submitted that accused is the sole earning member in his family. It is further submitted that accused is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State.

Heard. Perused the reply filed on behalf of IO.

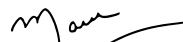
Vide order dated 14.05.2020, bail was granted to the accused. However, it appears that the bail bonds were never accepted and accordingly accused could not be released.

Be that as it may, it is directed that the previous order dated 14.05.2020 be complied with and accused / applicant Ravi Kant be released on bail on furnishing bail bonds in the sum of Rs. 10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of this order be given *dasti* to Ld. Advocate.


(Manish Jain)

MM-01(West)/THC:Delhi
17.06.2021

FIR No.233/2021
u/s 451/34 IPC
PS Punjabi Bagh
S/v Cancellation

17.06.2021

Matter taken up through VC.

Fresh cancellation report filed.

It be checked and registerd as per rules.

Present: Ld. APP for the State.

In the interest of justice, put for consideration on cancellation
report on 03.08.2021.


(Mahish Jain)
MM-01(West)/THC:Delhi
17.06.2021

FIR No.850/2020
u/s 356/379/34 IPC
PS Punjabi Bagh
S/v Untrace

17.06.2021

Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace
report on 05.08.2021.


(Manish Jain)
MM-01(West)/THC:Delhi
17.06.2021

FIR No.13196/2021
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Manish Kumar etc.

17.06.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registerd as per rules.

Present: Ld. APP for the State.

Both accused are stated to be in JC.

In the interest of justice, put for consideration on charge sheet on 07.07.21.


(Manish Jain)
MM-01(West)/THC:Delhi
17.06.2021

FIR No. 394/2021
u/s 420/384/188/269/270 IPC & Sec 3 EDA
PS Punjabi Bagh
S/v Lovee Narula

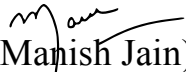
17.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.
Ld. Counsel for the applicant / accused.
Report of IO perused.

Application of applicant for change of surety document is allowed. The original FD be taken on record and intimation be sent to the concerned bank. Original RC of vehicle bearing no. DL9CAA 7088 be released to the surety Vijay Kumar Narula as per rules.

Application is disposed of accordingly.


(Manish Jain)
MM-01 /(West)/THC:Delhi
17.06.2021